BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 604 OF 2025

IN THE MATTER OF:

NAVAL KISHORE SINGH …**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. …**RESPONDENT(s)**

INDEX

S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF **RESPONDENT NO. 4**, DISTRICT MAGISTRATE IN COMPLIANCE OF THE ORDERS DATED 25.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE LETTER DATED 13.05.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE -1.**	

3.	A COPY OF THE CTO IS ANNEXED HEREIN AND MARKED AS **ANNEXURE – 2.**	
4.	A COPY OF THE WATER QUALITY TEST REPORT DATED 04.05.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE- 3.**	
5.	A COPY OF THE LETTER DATED 13.05.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE- 4.**	
6.	A COPY OF REPORT DATED 15.05.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE- 5.**	
7.	A COPY OF THE KHATAUNI IS ANNEXED HEREIN AND MARKED AS **ANNEXURE- 6.**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

DATE: - 20.05.2026

PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 604 OF 2025

IN THE MATTER OF:

NAVAL KISHORE SINGH .... APPLICANT

VERSUS

STATE OF UTTAR PRADESH& ORS .... RESPONDENT(s)

RESPONSE ON BEHALF OF RESPONDENT NO. 4, DISTRICT MAGISTRATE IN COMPLIANCE OF THE ORDERS DATED 25.02.2026PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Inderjit Singh aged about 46 years, S/o Sardha Singh, presently posted as District Magistrate of Sultanpur, do hereby solemnly affirm and state on oath as under:-

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.

2. That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I.BACKGROUND OF THE MATTER

3. That, in this present Original Applicationthe applicant has alleged discharge of untreated sewage in river Gomati due to non-functional of 5 MLD STP located in Palahipur, Sultanpur, Uttar Pradesh.

4. That, it is humbly submitted that, in the said matter, the Hon'ble Tribunal, vide order dated 25.02.2026, was pleased to direct as follows:

".....4. Learned Counsel for respondent no.4 seeks two weeks' time to file the reply.

6. List on 21.05.2026."

II. REPLY IS AS FOLLOWS

5. That it is germane to mention that the Executive Engineer, Uttar Pradesh Jal Nigam (Rural), Sultanpur, vide Letter dated **13.05.2026**, has informed regarding actions taken.

A copy of the letter dated 13.05.2026 is annexed herein and marked as **ANNEXURE- 1.**

Rajendra Pratap Singh
Advocate
NOTARY 26/05/26
Teh.Sadar,Sultanpur

6. That it is respectfully stated that, the Consent to Operate (**CTO**) for the 05 MLD STP has been obtained from the Regional Officer, Uttar Pradesh Pollution Control Board, Raebareli, vide Letter dated **18.03.2026.** That the said Consent to Operate (**CTO**) is valid till **31.12.2026.**

   A copy of the CTO is annexed herein and marked as **ANNEXURE- 2.**

7. That it is important to mention that the 05 MLD STP is being operated **smoothly and continuously,** the testing of inlet and outlet sewage water quality has been conducted by the Regional Pollution Control Board, Raebareli.That as per the test report dated **04.05.2026**, the outlet parameters of the 05 MLD STP are in conformity with the standards prescribed in the order dated 30.04.2019 passed by this Hon'ble Tribunal in O.A. No. 1069/2018.

   A copy of the water quality test report dated 04.05.2026 is annexed herein and marked as **ANNEXURE- 3.**

8. That it is further stated that for construction of the pucca embankment/drain at the SPS of the 05 MLD STP, the executing agency namely M/s EIEPL-ABI JV, New Delhi has already commenced the work.That the executing agency, vide letter dated **13.05.2026**, has informed that the construction work of the pucca embankment/drain shall be completed within a period of one month.Subsequently,the leakage in Gabhdia nala which is ultimately discharging into Gomti river will stop.

A copy of the letter dated 13.05.2026 is annexed herein and marked as **ANNEXURE- 4.**

9. That it is submitted that an inquiry in the matter was conducted through the Sub-Divisional Magistrate, Sadar, Sultanpur and, as per inquiry report dated **15.05.2026**, it has been found that Gata No. 774 Mi measuring **1.0120 hectares**, Gata No. 943 Mi measuring **0.7400 hectares** and Gata No. 947 Mi measuring **0.0380 hectares** situated at Village Palhipur, Pargana Miranpur, Tehsil Sadar, District Sultanpur are recorded in the revenue records (Khatauni for Fasli Years 1428 to 1433) in the name of Gomti Pollution Control Unit, (it falls under the jurisdiction of Uttar Pradesh Jal Nigam (Urban)) Sultanpur under Category 6(2).

A copy of report dated 15.05.2026 is annexed herein and marked as **ANNEXURE- 5.**

5074

10. That it is respectfully submitted that out of the aforesaid land, the STP has been constructed over Gata No. **943 Mi** measuring 0.7400 hectares and Gata No. **947 Mi** measuring 0.0380 hectares and the said unit is presently operational and functional.

A copy of the khatauni is annexed herein and marked as **ANNEXURE- 6.**

Rajendra Pratap Singh
Advocate
NOTARY 20/5/26
Teh.Sadar,Sultanpur

11. That the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.

12. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at SULTANPUR on this 20 day of May 2026, that the contents of the above affidavit from paragraphs 1 to 12 are true and correct to the best of my knowledge and belief, No part of it is false and nothing material has been concealed therefrom,

DEPONENT

ANNEXURE 1

कार्यालय अधिशासी अभियन्ता

खण्ड कार्यालय, उ0प्र0 जल निगम (ग्रामीण)
विनोवापुरी (लोलेपुर) निकट वर्मा, उपवन, सुल्तानपुर
Email ID- upjnrsultanpur@upjn.co.in

पत्रांक : 2022 / W-17 / 43 दिनांक : 13 /05/2026

सेवा में,

जिलाधिकारी,
सुलतानपुर।

विषयः– मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–604/2025 नवल किशोर सिंह बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 हरित अधिग्रहण, नई दिल्ली में योजित ओ0ए0 सं0 604/2025 नवल किशोर बनाम उ0प्र0 व अन्य में पारित आदेश दिनांक 25.02.2026 के द्वारा 05 एम0एल0डी0 एस0टी0पी0 के Consent to Operate (CTO) पत्र उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली से प्राप्त होने, 05 एम0एल0डी0 एस0टी0पी0 के एस0पी0एस0 पर पक्के बांध के निर्माण व एस0टी0पी0 आउटलेट पैरामीटर CPCB के मानको के अनुसार होने के संदर्भ में अद्यतन स्थिति चाहीं गयी है जिसके क्रम में अवगत कराना है कि जनपद में स्थित 05 एम0एल0डी0 एस0टी0पी0 का Consent to Operate (CTO) पत्र क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली से उनके पत्रांक 259072/UPPCB/Raebareli(UPPCBRO)/CTO/both/Sultanpur/2026 दिनांक 18.03.2026 (संलग्न) से प्राप्त कर लिया गया है, जिसकी वैधता दिनांक 31.12.2026 तक है।

05 एम0एल0डी0 एस0टी0पी0 के एस0पी0एस0 पर पक्के नाले के निर्माण हेतु कार्यदायी फर्म मेसर्स ई0आई0ई0पी0एल0–ए0बी0आई0 जेवी, नई दिल्ली द्वारा कार्य प्रारम्भ करा दिया गया है तथा अपने पत्रांक शून्य एवं दिनांक 13.05.2026(संलग्न) द्वारा अवगत कराया गया है कि एक माह में नाले पर पक्का बांध निर्माण कार्य पूर्ण करा दिया जायेगा।

05 एम0एल0डी0 एस0टी0पी0 का संचालन सुचारू रूप से किया जा रहा है। जिसके इनलेट एवं आउटलेट सीवेज के पानी की गुणवत्ता की जॉच क्षेत्रीय प्रदूषण नियंत्रण बोर्ड, रायबरेली द्वारा किया गया है। जॉच रिपोर्ट दिनांक 04.05.2026 (जॉच रिपोर्ट संलग्न) के अनुसार 05 एम0एल0डी0 एस0टी0पी0 के आउटलेट पैरामीटर मा0 एन0जी0जी0 के ओ0ए0 नं0–1069/2018 आदेश दिनांक 30.04.2019 में निहित मानको के अनुरूप है।

सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः–उपरोक्तानुसार।

भवदीय

(वकार हुसैन)
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक–उपरोक्तानुसार।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. मुख्य अभियन्ता (गंगा), उ0प्र0 जल निगम (ग्रामीण), लखनऊ।
2. मुख्य अभियन्ता (ल0क्षेत्र), उ0प्र0 जल निगम (ग्रामीण), लखनऊ।
3. उप–प्रबन्धक (विधि), उ0प्र0 जल निगम (ग्रामीण), लखनऊ।
4. अधीक्षण अभियन्ता, मण्डल कार्यालय, उ0प्र0 जल निगम(ग्रामीण), अयोध्या कैम्प–सुलतानपुर।
5. प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, सुलतानपुर को उनके पत्रांक 5559/एन0जी0टी0 सुलतानपुर दिनांक 02.05.2026 के संदर्भ में सूचनार्थ प्रेषित।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली।
7. अधिशासी अभियन्ता, खण्ड कार्यालय (वि0/यां0), उ0प्र0 जल निगम (ग्रामीण), अयोध्या।
8. श्री प्रमोद कुमार, सहा0अभि0/श्री पी0के0 छाबड़ा, जू0इं0।
9. मेसर्स, ई0आई0ई0पी0एल0–ए0वी0आई0 जे0वी0, वर्धमान प्रीमियम, प्रीतमपुरा, नई दिल्ली।

अधिशासी अभियन्ता

ANNEXURE - 2

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : BLUE **Application Id : 35219791**

259072/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2026 **Date: 18/03/2026**

To,

AGGARWAL BUILTEC INDIA

5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808

Reference Application No: 35219791 Dated: 2026-02-20

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).

CONDITIONS OF CONSENT

With reference to the application No **35219791** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to **AGGARWAL BUILTEC INDIA** located at **5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808**. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2026 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.

2. This CCA is granted for the period upto 31/12/2026 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered
05 MLD	Vill.Palhipur , Tehsil-Sadar, Sultanpur	MPS		SBR	140	Catchment of Gabhadiya Nala

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
05 MLD	05 MLD	05 MLD	Gomti River

5. Details of Sewerage infrastructure

a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	Vill.Palhipur, Tehsil.Sadar, Sultanpur	26.281761, 82.057100	Gomti River	208.33 m3/hr

b. Details of STP

Sr. No.	**Name of unit**	**Installed nos.**	**Capacity**
1	05 MLD	01	05 MLD

6. Water conservation:

a) Fresh water consumption:

i. Water conservation:

ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline

ii. Source of fresh water: Borewell/supply water

iii. Status of NOC from CGWA/SGWB: Applied/granted

iv. Validity of NOC 31/12/2026

v. Permitted withdrawal capacity (KLD)

b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	**Parameters**	**STP Designed parameters**		**Treatment efficiency**	**Treated Sewage Discharge Standard**
		Inlet	**Outlet**		
1	pH	7.0 to 7.73	5.5 to 8.5		As per applicable norms
2	BOD (mg/l)	200	10.0		As per applicable norms
3	COD (mg/l)	400	50.0		As per applicable norms
4	TSS (mg/l)	500	10.0		As per applicable norms
5	TKN (mg/l)	45.0	10.0		As per applicable norms
6	TP (mg/l)	7.1	2.0		As per applicable norms
7	TC (MPN/100 ml)	10000000			As per applicable norms

8	FC (MPN/100 ml)	1000000	100		As per applicable norms

i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.

ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.

iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.

v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

7. Disinfection of treated sewage

i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.

ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	**Predisinfection Effluent Quality**			
		BOD (mg/l)	**TSS (mg/l)**	**Turbidity (NTU)**	**Other**
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH3-N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; ï¿½ UV transmittance >50-70% or UV absorbance <0.15-0.3 cm-1 ï¿½ Hardness <140 mg/l as CaCO3 ï¿½ Iron <0.1 mg/l as Fe and ï¿½ Hydrogenic sulphide <0.2 mg/l as H2S

iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.

iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.

v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

8. Sludge management and disposal

i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.

ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.

iii. Dewatered sludge shall be stored in confined space before disposal.

iv Dried sludge shall be disposed off in a scientific manner.

Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	250 KVA	3.5	Diesel	0.230 KLD	Acoustic enclosure	As per norms

2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq

Industrial Area		**Commercial Area**		**Residential Area**		**Silence Zone**	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

Specific Conditions:

1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Honï¿½ble courts time to time.
2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.

7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
8. Compliance of relevant provisions of Environmental Laws shall be ensured.
9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Honï¿½ble Supreme Court Honï¿½ble High Court, Honï¿½ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

Additional Conditions:-

Based on observations made in the inspection report, conditional Consent to Operate is being issued to M/s AGGARWAL BUILTEC INDIA, 5 MLD STP Village Palhipur, Dist. Sultanpur, U.P. Pin Cod-227808, with the following special conditions: -

1- This consent is valid for Sewage Treatment Plant capacity of 05 MLD STP at Village Palhipur , Dist.Sultanpur, U.P. Pin Cod-227808

2- This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, address change etc. No Objection Certificate shall be obtained from the Board.

3- The unit shall maintain the STP (capacity of 5 MLD) in such a manner so that it can achieve the stranded specified in the direction/notification issued by Hon'ble NGT/ Ministry of Environment and Forest and Climate change.

4- The Order issued by Hon’ble Courts/Hon’ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

5- The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

6- The unit shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of STP provide its link to UPPCB and CPCB server.

7- OCEMS should be connected to the CPCB/UPPCB server by STP.

8- The unit shall ensure submit the analysis report of STP outlet treated effluent from NABL accredited laboratory within a month in the Board.

9- The unit shall ensure to operate continuous STP, so that at any circumstances not affected any river/drain from untreated effluent.

10- The unit shall ensure for control of unpleasant odor spray the chemicals nearby the unit premises.

11- The unit shall ensure generation of sludge from sludge dying beds used in gardening.

12- Stack heights of all the DG sets should be kept as per the prescribed norms under E.P. Act, 1986 and all the DG sets shall be in acoustic enclosure.

13- The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

14- Air monitoring of DG sets conducted by any NABL accredited lab should be submitted quarterly.

15- Exhaust stack of 250 KVA DG set should be 3.5 meter high above roof top and for control noise acoustic enclosure should be installed. DG set should be operated only in absence of electricity supply.

16- Balance consent fee will be payable if found so.

17- The Board has rights to revoke the issued consent if Unit found in noncompliance of the conditions during sudden inspections.

18- If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

19- STP shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safeguard of environment from time to time.

20- This consent is valid only for products and quantity mentioned above. STP shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.

21- In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period and will be automatically reinstated with specific conditions as per CPCB revocation orders.

22- If the CPCB or UPPCB issues the Closure order against the STP this consent order stands automatically suspended for that period.

23- The STP shall abide by orders/directions issued by Hon’ble Supreme Court Hon’ble High Court, Hon’ble National Green Tribunal, Central Pollution Control Board and U.P. Pollution Control Board for protection and safeguard of environment from time to time.

24- The STP shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

Ajay Kumar

Digitally signed by Ajay Kumar
Date: 2026.03.18 16:11:06 +05'30'

Regional Officer

Copy to:

Chief Environment Officer (5), UP, Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

Ajay Kumar

Digitally signed by Ajay Kumar
Date: 2026.03.18 16:11:38 +05'30'

Regional Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

REGIONAL LABORATORY, U.P. POLLUTION CONTROL BOARD

Address: C-Block, Indira Nagar, Awas Vikash Colony, Raebareli-229001, U.P.

Phone:0535-2973034

TEST REPORT: WASTE WATER LABORATORY

S. No. UPPCB/RL/RBL/WW/87/2026

Dt. of compilation of test report: 04/05/2026 **Dt./period of testing:** 30/04/2026 to 04/05/2026

1. इन्डस्ट्री/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P.:M/S 05 MLD STP, Palhipur, Sultanpur
2. नमूने का प्रकार (ग्रैब/कम्पोजिट/इन्टिग्रेटेड/Type of Sample (Grab/Composite/Integrated):Grab
3. नमूना एकत्रण स्थल/Sampling Point: Outlet of 05 MLD STP
4. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by: Mr. Deepak Mehra, A.E.E. , Mr. Basudev, S.A.
5. एकत्रित नमूने का रंग एवं गंध/Colour & Odour : Blackish & Foul
6. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerican/Any Other): 02 Liter Plastic Jerican & 125 ml Glass Bottle
7. नमूने एकत्रण की तिथि/Date of Sample Collection: 29/04/2025
8. नमूना एकत्रण प्रक्रिया/Sampling Plan SOP: UPPCB/RBL/SOP/PR/7.3/23
9. नमूना एकत्रण के समय पर्यावरणीय स्थिति/Environmental Conditions During Sampling: Temp: 38^{0}C Weather: Clear Humidity%Rh: 80
10. विश्लेषण हेतु आवेदनकर्ता/Analysis indented by : Regional Office, UPPCB, Raebareli
11. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory : 29/04/2026
12. विश्लेषण विधि/Method of analysis .... APHA, AWWA, WEF, 24th Edition, 2023, IS 3025(Part-44) : For BOD

पैरागीटर / Parameter	इकाई /Unit	Results नमूनों का कोड नं०/एकत्रण स्थल Code No./Sampling Point Outlet of STP	Standard	Detection Range
पी. एच/pH , 4500 H^+ B Electrometric Method @ 25±2^{0}C	-	7.90	5.5-9.0	02-12
सस्पेण्डेड सॉलिड/Suspended Solids , 2540 D Total Suspended Solids dried at 103-105^{0}C	मिग्रा/ली. / mg/l	40.0	50.0	10-20000 mg/l
बी.ओ.डी BOD, 3 day 27 ^{0}C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मिग्रा/ली. / mg/l	26.0	30.0	10- 50000 mg/l
सी.ओ.डी /COD, 5220 B Open Reflux Method	मिग्रा/ली. / mg/l	78.40	150.0	10-50000 mg/l
टोटल कॉलिफ़ार्म /Total Coliform 9221 C Estimation of Bacterial Density, MTF Technique	एम.पी.एन. /100 मी.लि./MPN/100 ml	1300	-	1.0 -50000 mg/l
फीकल कॉलिफ़ार्म /Faecal Coliform 9221 C Estimation of Bacterial Density MTF Technique	एम.पी.एन. /100 मी.लि./MPN/100 ml	940	Desirable 1000 Permissible 10000	<1.8 - >1600 MPN/100 ml

Abbreviation:- NA-Not Applicable, APHA- American Public Health Association, IS- Indian Standard, STP- Sewage Treatment Plant, NS- Not Standardised

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 as amended dated 13 Oct 2017 **Source: http://cpcb.nic.in/GeneralStandards.pdf ;**

(2) Besides these standards, refer EPA standards for specific industry **Source : cpcb.nic.in/Industry_Specific_Standards.php**

(3) Standard According to the Order dated 30.04.2019 passed by Hon. NGT O.A. No- 1069/2018

द्वारा संकलित/Prepared by.....chhaya Verma 04/05/26.....CHHAYA VERMA, JRF

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory .....04/05/26.....

Scientific Assistant

04/05/2026

Ajay Kumar
(Regional Officer)

Note: 1. The results in the Test Report relate only to the items tested.

2. The report shall not be reproduced-except in full, without the written permission of laboratory.

3. The test report pertains to the sample as received in Lab.

*******End of Report*******

EIEPL - ABI JV

(Engineers & Contractors)

To,
The Executive Engineers
UPJN Gramin
SultanPur,UP

Dated 13.05.2026

Subject :- I&D Work of SultanPur,

Dear Sir,

In the Regarding of above work the Strengthen of 5 MLD SPS Nala Work is going on and diversion of Nala has been completed. The RCC Work of Nala, will be started soon after dry the basin of nala. the work of nala will be completed within the month.

Thanks & Regards
For EIEPL ABI JV
For EIEPL-ABI JV
Authorised Signatory
Authorized Signatory

108, Vardhman Premium Mall, Deepali, Pitampura, Delhi - 110034
011-27023108 aggarwalbuiltec@yahoo.com www.aggarwalbuiltec.com

ANNEXURE- 5

जिलाधिकारी,
सुलतानपुर।

विषयः— मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 604/2025 नवलकिशोर सिंह बनाम उत्तर प्रदेश राज्य व अन्य के संबंध में।

महोदय,

उपरोक्त याचिका से सम्बन्धित प्रकरण के संबंध में राजस्व टीम से जॉच करायी गयी, राजस्व टीम की जॉच आख्या दिनांक 15.05.2026 के क्रम में सादर अवगत कराना है कि ग्राम पलहीपुर परगना मीरानपुर तहसील सदर जिला सुलतानपुर की खतौनी वर्ष 1428 ता0 1433 फ0 की गाटा सं0 774मि/1.0120हे0 व गाटा सं0 943मि/0.7400हे0 व गाटा सं0 947मि/0.0380हे0 कुल 03 किता भूमि सीवरेज ट्रीटमेंट प्लाण्ट सुलतानपुर के नाम राजस्व अभिलेख में श्रेणी 6(2) के खाते में अंकित है, जिसमे से गाटा सं0 943मि/0.7400हे0 व गाटा सं0 947मि/0.0380हे0 पर सीवरेज ट्रीटमेंट प्लाण्ट सुलतानपुर का निर्माण किया गया है, जो वर्तमान में क्रियाशील है। इसके अतिरिक्त यह भी अवगत कराना है कि सम्बन्धित विभाग कर्मचारियों द्वारा बताया गया कि प्लांट जनवरी, 2023 से संचालित है। स्थलीय फोटोग्राफ एवं स्थलीय कार्यवाही संलग्न है।

तद्नुसार आख्या सादर सेवा में प्रेषित है।

संलग्नक—यथोक्त।

तहसीलदार
सदर—सुलतानपुर।

उपजिलाधिकारी
सदर—सुलतानपुर।

महोदय

ग्राम पलहीपुर पर० मीरानपुर तह०-सदर, जिला-सुलतानपुर की गा० सं० 947मि०/0.038 हे० व गा० सं० 943 मि०/0.740 हे० व गा० सं० 774मि०/1.012 हे० गोमती प्रदुषण नियन्त्रण ईकाई सुलतानपुर के नाम से भूमि अधिग्रहीत किया गया हैं। उक्तरेत गाटो मे गा०सं० 943/0.740 हे० व 947मि०/0.038०हे० पर सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण हो गया है। एवं वर्तमान में क्रियाशील है। प्लान्ट के कर्मचारियो के द्वारा बताया गया कि प्लान्ट जनवरी 2023 से संचालित है। स्थलीय फोटो ग्राफ एवं स्थलीय आख्यवाही संलग्न है।

पलहीपुर
15/05/26

तथेदप,
आख्या वेलप्रमाण संयुक्त सहित प्रेषित है

15-5-26

महोदय,
ग्रा०नि०आख्या सादर सेवा
मे प्रेषित।
15/05/26

स्थलीय कार्यवाही

आज दिनांक 15/05/26 को ग्राम-पलहीपुर परगना-मीरा पुर तह० व जिला सुलतानपुर मे गा० स० 94अमे० 0.740 है० व 94ब मि० 0.0380 है० स्थित ग्राम पलहीपुर जो गोमती प्रदूषण नियन्त्रण ईकाई सुलतानपुर मे नाम दर्ज अनामित खतौनी है। सहायक अभियन्ता श्री धर्मोद कुमार (उ० प्र० जल निगम ग्रामीण) सुलतानपुर के साथ ईकाई का निरीक्षण/जाचं की गयी। ईकाई मे उपस्थित कर्मचारियो एवं अन्य व्यक्तियो की साक्ष्य स्वरूप हस्ताक्षर/वि० अ० बनाया गया।

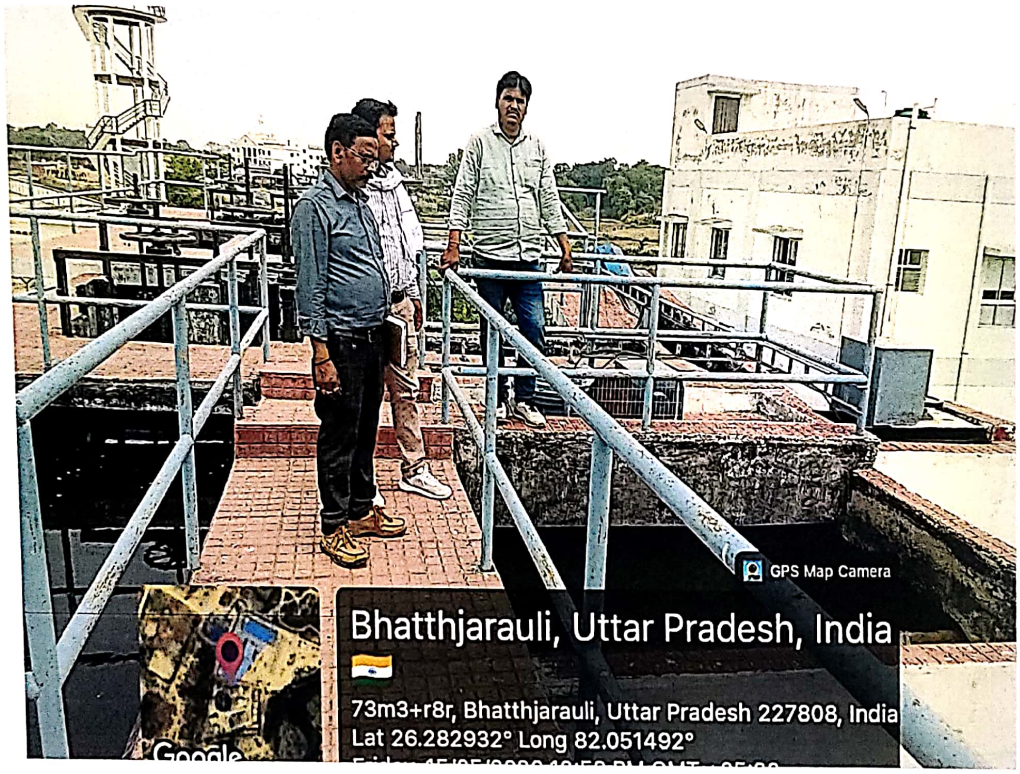
Pramod
15-05-26
A.E

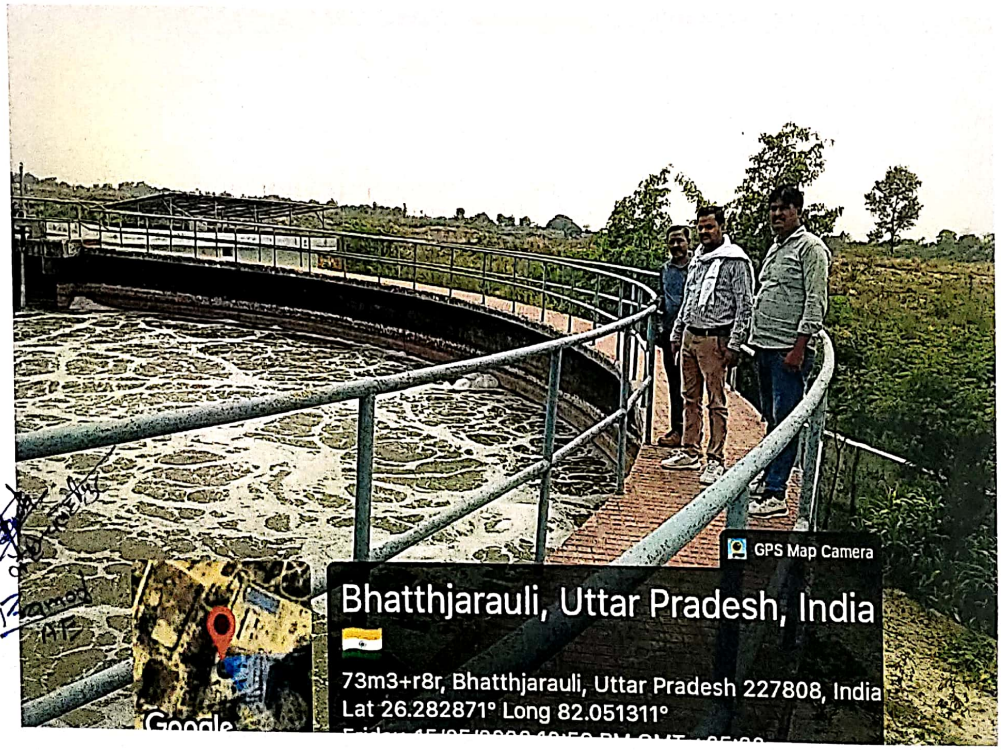
पलहीपुर
15/05/26

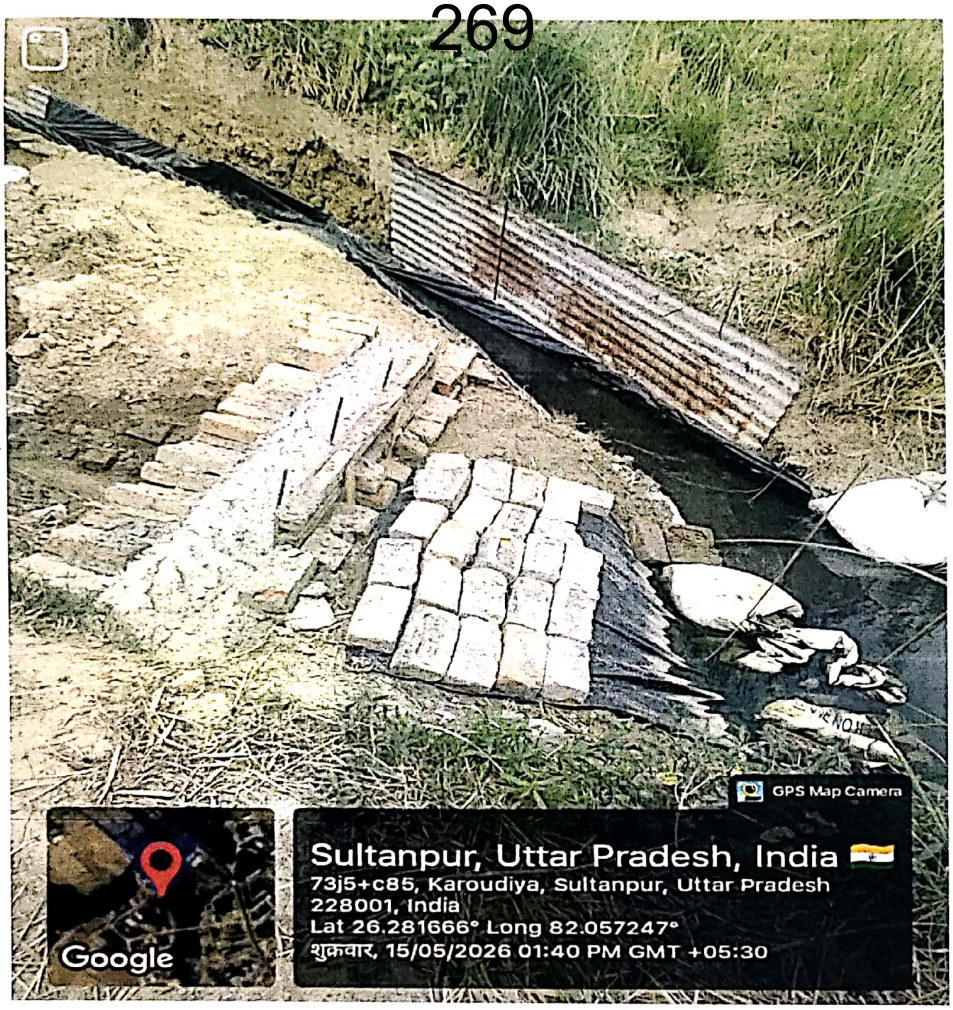
15-5-26
PM

15/5/26

Kamal
15/5/26


GPS Map Camera
Bhatthjarauli, Uttar Pradesh, India
73m3+r8r, Bhatthjarauli, Uttar Pradesh 227808, India
Lat 26.282932° Long 82.051492°
Google


GPS Map Camera
Bhatthjarauli, Uttar Pradesh, India
73m3+r8r, Bhatthjarauli, Uttar Pradesh 227808, India
Lat 26.282871° Long 82.051311°
Google


GPS Map Camera
Google
Sultanpur, Uttar Pradesh, India
73j5+c85, Karoudiya, Sultanpur, Uttar Pradesh 228001, India
Lat 26.281666° Long 82.057247°
शुक्रवार, 15/05/2026 01:40 PM GMT +05:30

GPS Map Camera
Google
Sultanpur, Uttar Pradesh, India
73m4+3xp Gabhariya Bridge, सुल्तानपुर कुड़वार मार्ग, Karoudiya, Sultanpur, Uttar Pradesh 228001, India
Lat 26.281965° Long 82.056979°
शुक्रवार, 15/05/2026 01:38 PM GMT +05:30

ANNEXURE- 6

उद्धरण खतौनी (शासकीय)

उद्धरण क्रमांक : 1699112026022504

ग्राम क्रमांक : 169911	ग्राम का नाम (परगना) : पलहीपुर(मीरानपुर)	तहसील : सदर	जनपद : सुल्तानपुर	फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026)	भाग : 1	(1)खाता संख्या : 01274

श्रेणी : 6-2 / अकृषिक भूमि - स्थल, सड़कें, रेलवे,भवन और ऐसी दूसरी भूमियां जोअकृषित उपयोगों के काम में लायी जाती हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
774मि	1) गोमती प्रदूषण नियत्रण इकाई / . / . . 2) सुलतानपुर / . / .			774मि(1699110774200462)	1.0120			0.00

कुल गाटे- 1 कुल क्षेत्रफल- 1.0120 (हेक्टेयर) कुल भू-राजस्व - 0.00 रुपये कुल अंश का क्षेत्रफल - (0.0000)(हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)
		774मि(1699110774200462)			774मि(1699110774200462)	

(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

पूर्व आदेशों का विवरण

Data Digitally Signed by:Gauri Shankar(REGISTRAR KANOONGO) **दिनाँक/समय/स्थान: 20-02-2026 06:46:46 तहसील : सदर** यह उद्दरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।	**मुद्रित कर्ता : SANDEEP KUMAR तहसील : सदर** **मुद्रित दिनांक एवं समय:** 20-02-2026 06:46:46 Not Applicable For Online Prints उपरोक्त उद्दरण खतौनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।	

उद्धरण खतौनी (शासकीय)

उद्धरण क्रमांक : 1699112026022502

ग्राम क्रमांक :	ग्राम का नाम (परगना) :	तहसील :	जनपद :	फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026)	भाग :	(1)खाता संख्या :
169911	पलहीपुर(मीरानपुर)	सदर	सुल्तानपुर		1	01274

श्रेणी : 6-2 / अकृषिक भूमि - स्थल, सड़कें, रेलवे,भवन और ऐसी दूसरी भूमियां जोअकृषित उपयोगों के काम में लायी जाती हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
943मि	1) गोमती प्रदूषण नियत्रण इकाई / . / . . 2) सुलतानपुर / . / .			943मि(1699110943200762)	0.7400			0.00

कुल गाटे- 1 कुल क्षेत्रफल- 0.7400 (हेक्टेयर) कुल भू-राजस्व - 0.00 रुपये कुल अंश का क्षेत्रफल - (0.0000)(हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)
		943मि(1699110943200762)			943मि(1699110943200762)	

(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

पूर्व आदेशों का विवरण

Data Digitally Signed by:Gauri Shankar(REGISTRAR KANOONGO) **दिनाँक/समय/स्थान: 20-02-2026 06:45:54 तहसील : सदर** यह उद्दरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।	**मुद्रित कर्ता : SANDEEP KUMAR तहसील : सदर** **मुद्रित दिनांक एवं समय:** 20-02-2026 06:45:54 Not Applicable For Online Prints उपरोक्त उद्दरण खतौनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।	

उद्धरण खतौनी (शासकीय)

उद्धरण क्रमांक : 1699112026022503

ग्राम क्रमांक : 169911	ग्राम का नाम (परगना) : पलहीपुर(मीरानपुर)	तहसील : सदर	जनपद : सुल्तानपुर	फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026)	भाग : 1	(1)खाता संख्या : 01274

श्रेणी : 6-2 / अकृषिक भूमि - स्थल, सड़कें, रेलवे,भवन और ऐसी दूसरी भूमियां जोअकृषित उपयोगों के काम में लायी जाती हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
947मि	1) गोमती प्रदूषण नियत्रण इकाई / . / . . 2) सुलतानपुर / . / .			947मि(1699110947200162)	0.0380			0.00

कुल गाटे- 1 कुल क्षेत्रफल- 0.0380 (हेक्टेयर) कुल भू-राजस्व - 0.00 रुपये कुल अंश का क्षेत्रफल - (0.0000)(हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)
		947मि(1699110947200162)			947मि(1699110947200162)	

(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

पूर्व आदेशों का विवरण

Data Digitally Signed by:Gauri Shankar(REGISTRAR KANOONGO) दिनाँक/समय/स्थान: 20-02-2026 06:46:11 तहसील : सदर यह उद्‌रण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।	मुद्रित कर्ता : SANDEEP KUMAR तहसील : सदर मुद्रित दिनांक एवं समय: 20-02-2026 06:46:11 Not Applicable For Online Prints उपरोक्त उद्‌रण खतौनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।	